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**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

**Contempt Application No.4/2017  
In C.P. (I.B) No. 63/10/NCLT/AHM/2017**

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 29.11.2017**

Name of the Company: Dhirajlal Vrajlal Selani  
V/s.  
State Bank of India

Section of the Companies Act: Section 10 of the Insolvency and Bankruptcy  
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	BHAKTI SHEVADE	ADVOCATE	RESPONDENT	<u>Bhakti</u>
2.	MOHIT GUPTA	ADVOCATE	APPLICANT	<u>Mohit</u>

**ORDER**

Learned Advocate Mr. A R Gupta present for Applicant. Learned Advocate Ms. Bhakti Sevade i/b Learned Advocate Mr. Biju Nair present for Respondent in contempt application 4/2017.

Learned Advocate Ms. Bhakti Shevade i/b Learned Advocate Mr. Biju Nair filed Vakalatnama for Respondent.

List the matter on 01.12.2017.

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

Dated this the 29th day of November, 2017.